# CODE OF CVIIL PROCEDURE (AMENDMENT) BILL\*

\*(Amendment of order V)
श्री श्रोम प्रकाश स्थागी (बहराइच) मै
प्रस्ताव करता हूं कि सिविस प्रक्रिया संहिता,
1908 का ग्रीर सशोधन करने वाले विधेयक को
पूर स्थापित करने की ग्रनमृति दी जाये।

MR DEPUTY-SPEAKER The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908"

The motion was adopted.

**श्री ग्रोभ प्रकाश स्यागी** मैं विधयक पुर-स्थापित करता है।

GOVERNMENT SERVICE (AGE LI-MIT) AND UNEMPLOYMENT AL-LOWANCE BILL\*

श्री राम बिलास पासवान (हाजीपुर) में प्रस्ताव करता हू कि सरकारी सेवा में प्रवेश की वर्तमान झायु सीमा बढाने तथा बेरोजगारी मसे के सवाय का उपबन्ध करने वाले विधेयक की पुर स्थापित करने की झनुर्मान दी आये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for raising of the existing maximum age limit for entry into government service and for payment of unemployment allowance."

The motion was adopted

श्री राम विलास पासवान में विधेयक पुरस्थापिन करता हूं:

PREVENTION OF VIOLENT BUN-DHS, MORCHAS, STRIKES AND LOCK-OUTS BILL\*

PROF. R K. AMIN (Surendranagar): I beg to move for leave to introduce a Bill to provide for prevention of violent Bundhs, Morchas, Strikes and Lok-outs.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for prevention of violent Bundhs, Morchas, Strikes and Lock-outs."

The motion was adopted

PROF R K. AMIN: I beg to introduce the Bill.

### ANTI-HIJACKING BILL\*

SHRI YADVENDRA DUTT (Jaunpur) I beg to move for leave to introduce a Bill to provide for capital punishment to persons guilty of hijacking on land, in sky or on the sea and their summary trial."

MR DEPUTY-SPEAKER The question is:

"That leave be granted to introduce a Bill to provide for capital punishment to persons guilty of hijacking on land, in sky or on the sea and their summary trial"

The motion was adopted.

SHRI YADVENDRA DUTT' Sir, I introduce the Bill

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL\*

(omission of sections 109 and 110)

श्री विनायक प्रसाद बावब (सहरका: में प्रस्ताव करता हूं कि बण्ड किया सहिता, 1973 का धौर संशोधन करने वाले विधयक को पृन:स्वापित करने की धनुमनि दी जाये।

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted.

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, section 2, dated 4-5-79.

भी विकासक प्रसाद वायव • मै विधेयक पुर • स्थापित करना ह।

## CONSTITUTION (AMENDMENT) BILL\*

(Substitution of article 341)

भी राम जिलास पासचान मैं प्रस्ताव करना ह कि भारत क सविधान का भीर सणोधन करने बाल विधयक का पुर स्थापित करन की धनर्मात दी जाये।

MR DEPUTY-SPEAKER The ques-

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

श्री **राम विलान पोसवान मै विधेयक** पुरस्थागिकरना हु।

## CONSTITUTION (AMENDMENT) BILL\*

(Substitutum of article 335)

भी राम विलास पासवान भैप्रमनाव नरता हु कि भारत कर्मायान वरप्रायमणाधन करनवान विधेयम का परस्थापित करन को धनुमति दो जाय।

MR DEPUTY-SPEAKER The question is

"That leave be granted to introduce a Bill further to amend the Constitution of India"

The motion was adopted

श्री राम विलास भासवान में विधेयक पुर -स्थापित करता है ।

15 15 hrs

#### ALIGARH MUSLIM UNIVERSITY

(AMENDMENT) BILL

(Amendment of sections 2 and 5)—
Contd

MR DEPUTY-SPEAKER We now take up further consideration of the following motion moved by Shri G. M Banatwalla on the 6th April, 1979, namely —

"That the Bill further to amend the Aligarh Muslim University Act, 1920 as passed by Rajya Sabha be taken into consideration"

SHRI NIRMAL CHAND JAIN (Seoni) I am on a point of order My point of order is that yesterday Aligarh Muslim University Bill has been considered and we have passed it. The some objections were taken by Shri Banatwalla Many of these were old. I read Rule 338—

"A motion shall not issue a question substantially identical with one or which the House has given a decision in the same session"

Because the decision has been given yesterday therefore, we cannot consider it now

MR DEPUTY-SPEAKER Shri Banatwalla, have you to say anything on this?

THE MINISTER OF LAW JUSTICE AND COMPANY AFFAIRS (SHRI SHANTI BHUSHAN) May I say something on the point of order that nas been raised

MR DEPUTY-SPEAKER Let him ray first

SHRI G M BANATWALLA (Pounam) I will be very honest to my conviction Indeed, it is my reading of the Rule that the Bill now unfortunately attracts Rule 338 I am, of course, very much tempted to argue in order to see that the Bill proceeds but due to my conviction I have risen with a very heavy heart and I stand by the fact that as far as my humble reading of Rule 338 is concerned the Bill has attracted its mischief, I should say

<sup>\*</sup>Published in Gazette of India Extraordinary, Part II, section 2, dated 4-5-79